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CRA-1721-2011

# IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE VIVEK AGARWAL

&

## HON'BLE SHRI JUSTICE AVANINDRA KUMAR SINGH ON THE 10<sup>th</sup> OF JULY, 2025

### CRIMINAL APPEAL No. 1721 of 2011

#### ANSAR ULLAH

Versus

#### THE STATE OF MADHYA PRADESH

Appearance:

None for the appellant

Shri Manas Mani Verma - Public Prosecutor for the State.

#### <u>ORDER</u>

Per. Justice Vivek Agarwal

A PUD is received from Central Jail, Ujjain bearing No.644/Vidhi/2025 dated 08.07.2025 wherein it is mentioned that the appellant - Ansar Ullah S/o Anwar Khan is likely to be released on 15.08.2025 and therefore a prayer is made for withdrawal of the appeal.

In view of above, since the appellant is likely to be released on 15th August 2025, the appeal is allowed to be withdrawn.

Accordingly, the Criminal Appeal is dismissed as withdrawn.

The PUD is taken on record.

(VIVEK AGARWAL) JUDGE (AVANINDRA KUMAR SINGH) JUDGE



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